

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).7059/2012

(From the judgement and order dated 22/05/2012 in CRLA No.3000/2003, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GANGA PRASAD

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMTI LTD & ANR.

Respondent(s)

(With appln(s) for ex-parte stay, exemption from filing O.T., Amendment of Cause Title and office report)

Date: 12/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. E.C. Agrawala, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Sunil Mittal, Adv.

For Respondent(s)

Mr. Parvez Dabas, Adv.
Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

Cr1.MP.No.22779 of 2012 is allowed.

Issue notice. Mr. Shakil Ahmed Syed, learned counsel accepts notice on behalf of respondent No.1.

Tag with SLP(Cr1)No.5900/2012.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master